

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1348 of 2019

IN THE MATTER OF:

Ankit Patni

...Appellant

Vs

Impex Metal and Ferro Alloys Ltd.

....Respondent

Present:

For Appellant: Ms. Raddhika Khanna, Advocate.

For Respondent: Mr. Darpan Wadhwa, Sr. Counsel with Mr. Ashish Aggarwal, Ms. Aishwarya Nabh and Mr. Gurcharan Singh, Advocates.

ORDER

21.11.2019: Having regard to the observations made by this Appellate Tribunal in Minutes of Proceedings recorded on 6th November, 2019, learned counsel for the Appellant seeks to withdraw the appeal with liberty to file fresh one founded on the same cause of action.

In view of the prayer made, the appeal is dismissed as withdrawn. However, liberty is granted to file appeal in regard to the same cause of action within the period of limitation prescribed under law.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/gc